

FORM G (EXTENSION)

INVITATION FOR EXPRESSION OF INTEREST FOR BAGGIT INDIA PRIVATE LIMITED

OPERATING IN DESIGN, MANUFACTURE AND RETAIL OF HANDBAGS
AT BHIWANDI, THANE, MAHARASHTRA AND LALBAUG, MUMBAI, MAHARASHTRA

(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SR. NO.	RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor along with PAN & CIN / LLP No.	BAGGIT INDIA PRIVATE LIMITED CIN: U74999MH2008PTC187968 PAN: AADCB6607J
2.	Address of the Registered Office (as per MCA records)	218, Narayan Udyog Bhavan, Dr. Ambedkar Road, Lalbaug, Mumbai - 400012
3.	URL of website	https://incorprestructuring.in/baggit_india_pvt_ltd.html
4.	Details of place where majority of fixed assets are located	(i) RKG Complex, Radhe Krishna Industrial Park, 1st Floor, Pimpas Village, Temghar, Bhiwandi, Maharashtra - 421302 (ii) Narayan Udyog Bhavan, Dr. Ambedkar Road, Lalbaug, Mumbai - 400012
5.	Installed capacity of main products/ services	Not readily ascertainable due to absence of reliable production records
6.	Quantity and value of main products/ services sold in last financial year	Quantity: Not available in the records Value of main products: INR 101.77 crores as per last available audited financials of 2023-24
7.	Number of Employees / Workmen	42 Employees (As on 27 February 2026, being the Insolvency Commencement Date)
8.	Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL	The details can be sought by sending an email on cirp.baggit@gmail.com , ipamitkaria@gmail.com and/or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder
9.	Eligibility for resolution applicants under Section 25 (2) (h) of the Code is available at URL	The detailed invitation for expression of interest which shall include the eligibility and ineligibility for resolution applicants under Section 25 (2) (h) of the Code can be sought by sending an email on cirp.baggit@gmail.com , ipamitkaria@gmail.com and is available at https://incorprestructuring.in/baggit_india_pvt_ltd.html
10.	Last date for receipt of expression of interest	3 June 2026
11.	Date of issue of provisional list of prospective resolution applicants	13 June 2026
12.	Last date for submission of objections to provisional list	18 June 2026
13.	Date of issue of final list of prospective resolution applicants	28 June 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	3 July 2026
15.	Last date for submission of resolution plans	2 August 2026
16.	Process email id to submit Expression of Interest	cirp.baggit@gmail.com , ipamitkaria@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	The Corporate Debtor is a Medium Enterprise bearing Udyam Registration Number: UDYAM-MH-19-0011966

Date: 19 May 2026

Place: Mumbai

Sd/-

Amit Vijay Karia

Resolution Professional

Baggit India Private Limited

IBBI Reg No:IBBI/IPA-001/IP-P02600/2021-2022/13969

AFA: AA1/13969/02/311226/108584 is valid till December 31, 2026

405, Hind Rajasthan Building, D.S. Phalke Road, Dadar East, Mumbai - 400014

PUBLIC NOTICE

Notice is hereby given that I, Miss. Mahazarin Feroze Dastoor, residing at Sion Mansion, Flat No. 2, 1st Floor, Next to Sion Bus Depot, Sion-West Mumbai-400022, have lost/misplaced the following bond certificate.

NAME	BOND NAME	Amount	CERTIFICATE NUMBER	FOLIO NUMBER	DISTINCTIVE NUMBER
MAHAZARIN FEROZE DASTOOR	INDIA INFRASTRUCTURE FINANCE COMPANY LIMITED TAX FREE BOND TRANCHE1 SERIES 2	1000000	200137	IFB0200137	0000066754 TO 0000067553
MAHAZARIN FEROZE DASTOOR	LIMITED RAILWAY FINANCE CORPORATION LIMITED TAX FREE BOND TRANCHE 1 SERIES 2	1000000	100246	IRB0100246	161546 TO 162545
MAHAZARIN FEROZE DASTOOR	HOUSING AND URBAN DEVELOPMENT CORPORATION LIMITED TAX FREE BOND TRANCHE1 SERIES 2	1000000	100635	HUH0100635	382383 TO 383382
MAHAZARIN FEROZE DASTOOR	HOUSING AND URBAN DEVELOPMENT CORPORATION LIMITED TAX FREE BOND TRANCHE II SERIES 2	1000000	100100	HUI0100100	57514 TO 58513
MAHAZARIN FEROZE DASTOOR	POWER FINANCE CORPORATION LIMITED TAX FREE BOND TRANCHE 1 SERIES 2	1000000	1188	00101188	200107496 TO 200108495
MAHAZARIN FEROZE DASTOOR	POWER FINANCE CORPORATION LIMITED TAX FREE BOND TRANCHE II SERIES 2	1000000	455	200455	200037450 TO 200038449
MAHAZARIN FEROZE DASTOOR	RURAL ELECTRIFICATION CORPORATION LIMITED TAX FREE BOND TRANCHE1 SERIES 2	1000000	100431	REB0100431	641980 TO 642979
MAHAZARIN FEROZE DASTOOR	RURAL ELECTRIFICATION CORPORATION LIMITED TAX FREE BOND TRANCHE II SERIES 2	1000000	100053	REC0100053	32495 TO 32494

I intend to apply for a duplicate bond certificate. Any person(s) having any claim/objection in respect thereof is/are requested to notify the undersigned or the company's registrar within 14 days from the date of this notice.
Name: Miss. Mahazarin Feroze Dastoor
Contact No.: 9819000104

PUBLIC NOTICE

Branch Office - ICICI Bank Ltd. Office Number 201-B, 2nd Floor, Road No. 1 Plot No. B3, W/II IT Park, Wagle Industrial Estate, Thane (West) - 400604.

Notice under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 is being issued by ICICI Bank Ltd. (on the underlying pool assigned to ICICI Bank by Devan Housing Finance Ltd.) in relation to the enforcement of security concerning a Housing Loan Facility granted pursuant to a Loan agreement entered into between DHFL and the following borrower(s) who has/have defaulted in the repayment of principal and interest towards the Loan Facility(ies) obtained by them from the secured creditor. The Loans have been classified as Non-Performing Assets (NPA). A notice was issued to them at their last known addresses; however, it has returned un-served and hence, they are hereby notified by way of this Public Notice.

Sr. No.	Name of the Borrower/Co-Borrower/ Guarantor/ & Address (DHFL Old LAN & ICICI New LAN)	Property Address of Secured Asset / Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	Sanjay Dharmaraj Singh/ Piyosh Kumar Singh/ Savita Sanjay Singh/ (QZTNE00005036690/ 04500009384) Saibaba Rahi Vashi Sangh Lasunchawlwadi Vakola Santacruz Goandevi Vokola Andheri-400055	Flat No.09 2nd Floor Shiv Pojia, of The New Shiv Pojia Co-Op Housing Society, Survey No.77 Hissa No.12 Plot No.29, Village Kulgoon, Tal- Ambernath, Badliapur (West)- 401208	April 28, 2026 Rs. 13,55,557.64/-	08/ Aug/ 2024
2.	Dattatray Shripat Agale/ Rohan Dattatray Agale/ QZPUN00005018786(20800041387) & Room No.05, Jalindar Jadhav Chal Sainagar Behind Samoeshwar Mandir Pashan Pune- 411008	Flat No. F-406, 4th Floor, Wing F, Phase-II, Aapla Ghar Sanaswadi Survey No. Gat No. 175, 176, 165, 181, 183, Village Dingrajwadi Pune- 412208	April 25, 2026 Rs. 6,30,620/-	10- Mar- 2026
3.	Asha Sanjay Pawar/ Khashiba Bapu Pawar/ (QZKLY00005023080) (06900008510) & Room No.03, Dhatre Chawl, Sanjay Gandhi Nagar Road No. 16, Kisan Nagar No.2 Thane- 400604	Flat No.001, Ground Floor, Wing B, Building No. C, Usha Joshi Park Estates Survey No.1 Village Khadavli Thane- 421605	April 25, 2026 Rs. 8,26,808/-	10- Mar- 2026

The steps are being taken for substituted service of Notice. The above borrower(s) and/or the guarantor(s) of the Loan (as applicable) is/are advised to make the payments of the outstanding within the period of 60 days from the date of the publication of this Notice else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.
Date: May 19, 2026
Place: Mumbai
Authorised Officer
Team ICICI Bank

REGD.A/D/DASTI/AFFIXATION/BEAT OF DRUM & PUBLICATION/NOTICE BOARD OF DRT

SALE PROCLAMATION EXH. -80
OFFICE OF THE RECOVERY OFFICER T.R.P. No. 60/2023
DEBTS RECOVERY TRIBUNAL-II, MUMBAI DATED: 12.05.2026

MTNL Bhavan, 3rd Floor, Colaba Market, Colaba Mumbai
PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993.

State Bank of India (SBBJ), Andheri (W) Branch]... Certificate Holders
V/s]...Certificate Debtors

Shri Dinesh Keshav Lal Verma & Anr
CD1: Shri Dinesh Keshav Lal Verma, Janki Sadan, B Wing, Sector 26, Vashi, New Mumbai 400 078 & Also at: Flat No 708, 7th Floor, B Wing, Ferreira Apartment, C.T.S No. 86/87, Village Poisar, Kandivali (West), Mumbai 400 067.
CD-2: Shri Mohinder Singh Brar, 702 Prema Co-operative Housing Society Limited, G.L Compound, I.I.T. Main Gate, Powai, Mumbai 400 076. and also at: Flat No 708, 7th Floor, B Wing, Ferreira Apartment, C.T.S No. 86/87, Village Poisar, Kandivali (West), Mumbai 400 067.

Whereas Hon'ble Presiding Officer, **Debts Recovery Tribunal No. III Mumbai** has drawn up the Recovery Certificate in **Original Application No 20 of 2008** for recovery of **Rs.17,22,094.00** with interest and cost from the Certificate Debtors and a sum of **Rs.1,10,77,787.48 (upto 09.02.2026)** is recoverable together with further interest and charges as per the Recovery Certificate / Decree.

And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.

And whereas a sum of **Rs. 17,22,094.00** along with pending-lit and further interest @ 10.50% p.a. with monthly rests from the date of filing of application till payment and/or realization from C.Ds.

Notice is hereby given that in absence of any order of postponement, the property shall be sold on **25.06.2026 between 02:00 PM to 03:00 P.M.** (with auto extension clause in case of bid in last 5 minutes before closing, if required) by open public e-auction and bidding shall take place through "On line Electronic Bidding" through the website (www.banksecurities.com) of M/s. C-1 India Private Limited, having address at Plot No 68, Sector 44, Gurugram 122003, Haryana, India. Contact Person: Mr. Bhavik Pandya (Mobile +91 886682937). Email address maharashtra@cindia.com & gujarat@cindia.com. (Support help Desk No. +91 886682937 / 01244302000). The intending bidders should register themselves on the website of the aforesaid e-auction agency well in advance and get user ID and Password for uploading of requisite documents and/or for participating in the open public e-auction

For further details contact: - Mr. Mahesh S Choudhary, Chief Manager, Mobile-7875044195
The sale will be of the property of the C.Ds above named as mentioned in the schedule below and the liabilities and claims attached to the said property, so far as they have been ascertained, are those specified in the schedule against each lot / property.

The property will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.

The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

No officer or other person, having any duty to perform in connection with sale, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.

The sale shall be subject to the conditions prescribed in Second Schedule of the Income Tax Act, 1961 and the rules made there under and to the following conditions:-

- The reserve price below which the property shall not be sold is **Rs. 1,12,56,300/- (Rupees One Crore Twelve Lakhs Fifty Six Thousand Three Hundred only)**
- The amount by which the bid is to be increased shall be **Rs. 1,00,000/- (Rupees One Lakh only)**. However, the decision in this regard of the undersigned shall be final and binding on the parties concerned. In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.
- The highest bidder shall be declared to be the purchaser of that respective lot. It shall be in the discretion of the undersigned to decline/accept the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so or for reasons otherwise.
- The public at large is hereby invited to bid in the said E-Auction. The online offers along with EMD amounting to **Rs. 11,26,000/- (Rupees Eleven Lakhs Twenty Six Thousand only)**, is payable by way of RTGS/NEFT in the Account No.: 3104678474, IFSC Code No.: SBIN001821 of State Bank of India, SARB, Fort, Churhatga. The offers in a sealed envelope (addressed to the Recovery Officer, DRT-II, Mumbai superscribing T.R.P.No. 60 of 2023) only containing duly filled in and blue ink signed prescribed bid form giving complete details of the bidder(s) including e-mail ID, Mobile Number etc., alongwith self attested copies of PAN/TAN Card, Address Proof, Photo Identity Proof of the bidder(s) and RTGS / NEFT details towards EMD Amount of **Rs. 11,26,000/- (Rupees Eleven Lakhs Twenty Six Thousand only)** should be deposited with the undersigned not later than **4:00 P.M. on 22.06.2026**.
- The bidder (s) shall also declare if they are bidding on their own behalf or on behalf of their principals and sign declaration accordingly. In the latter case, they shall be required to deposit with the bid documents their original authority duly ink signed by their principal together with complete KYC of the said principal duly attested by the said principal together with complete KYC of the authorized person. In case of the company, authenticated copy of resolution passed by the board members of the company or any other authenticated documents confirming representation / attorney of the company together with complete KYC of the said principal company and complete KYC of the authorized person shall also be submitted alongwith the bid documents. In case of failure, bid shall not be considered.
- The bidder (s) shall also upload online on the website of the aforesaid e-auction agency, after registering themselves on the website of the aforesaid e-auction agency, copy of the duly filled in prescribed bid form alongwith photocopies of the documents as stated in para nos 4 & 5 here in above. The last date for submission of online bid is **22.06.2026 by 4:00 P.M.** The physical inspection of the properties may be taken between **10:00 A.M. and 5:00 P.M. on 18.06.2026 at the property site**.
- For further details contact: Mr. Mahesh S Choudhary, Chief Manager, Mobile 7875044195
- Once the bid is submitted it is mandatory for the bidder (s) to participate in the bidding process of the e-auction by logging in on the e-auction agency portal, failing which the EMD shall be forfeited to the Government, if the undersigned thinks fit.
- The successful bidder shall have to deposit 25% of his final bid amount after adjustment of EMD by next bank working day i.e. by 4:00 P.M., in the said account as per details mentioned in para 4 above.
- The successful highest bidder shall also deposit the balance 75% of final bid amount on or before 15th day from the date of auction sale of the property. If the 15th day is Sunday or other Holiday, then on the first bank working day after the 15th day by prescribed mode as stated in para 4 above.
- In addition to the above, the successful highest bidder shall also deposit poundage fee with Recovery Officer-II, DRT-II @ 2% upto Rs.1,000/- and @ 1% of the excess of said amount of Rs.1,000/- through DD in favour of Registrar, DRT-II, Mumbai, within 15 days from the date of auction sale of the property.
- In case of default of payment within the prescribed period, the deposit, after defraying the expenses of the sale, if the undersigned thinks fit, be forfeited to the Government and the defaulting successful highest bidder shall forfeit all claims to the property or the amount deposited. The property shall be resold, after the issue of fresh proclamation of sale. Further, the purchaser shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.
- The property is being sold on "AS IS WHERE IS BASIS" AND "AS IS WHAT IS BASIS".
- The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

SCHEDULE

Lot No	Description Of The Property To Be Sold With The Names Of The Co Owners Where The Property Belongs To Defaulter And Any Other Person As Co Owners	Revenue assessed upon the property of any part thereof	Details of any other encumbrance to which property is liable	Claims, if any, which have been put forward to the property and any other known particulars bearing on its nature and value
1	2	3	4	5
1	Flat No 702, situated on the 7th Floor, in the B Wing of the building known as Ferreira apartment, C.T.S. no 86/87, Village Poisar, Kandivali (West), Goadevi Road, Mumbai 400 067	Not Available	Mortgaged Property	Not Available

Given under my hand and seal on this 12th day of May, 2026
Sd/-
Chetan J. Bhimgade
Recovery Officer DRT-II, Mumbai



ASREC (India) Limited Bldg No. 2, Unit No. 201-202 & 200A-200B, Gr. Floor, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Andheri (East), Mumbai-400 093.

APPENDIX-IV-A
Sale Notice for sale of immovable Assets Under Securitisation and Reconstruction of Financial Assets and Security Interest Act Read with Rule 8(i) & 9 of the Security Interest (Enforcement) Rules 2002

SALE notice for Sale of Immovable Properties under Rule 8(i) of Security Interest (Enforcement) Rule, 2002 will also serve as 15 days' notice to secured creditors. By virtue of Assignment dated 25th March, 2021 executed with original lender Bharat Co Operative Bank Ltd. Acting in its capacity as Trustee of ASREC-PS 12/2020-21 Trust and has acquired the secured debts of with underlying securities from the original lender, for sale of secured properties under SARFAESI Act and Security Interest (Enforcement) Rules. Notice is hereby given to the public in general and Borrower(s) and guarantor(s) in particular that the Authorised Officer hereby intends to sell the below mentioned secured property for recovery of dues, as per aforesaid demand notice issued u/s 13 (2) after giving due credit to the payment received subsequent to the said notice if any, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and hence the tenders/bids are invited through offline auction for the purchase of the secured property. The property shall be sold strictly on "AS IS WHERE IS", "AS IS WHAT IS", "WHATSOEVER THERE IS" and "NO RECOURSE" basis under 8 & 9 of security interest (enforcement) Rules for recovery of dues.

Sr No	Name of Mortgagor/ Borrower/ & Account Name	Description of Property	Date and Amount of Demand Notice	Reserve Price (Rs. in Lakhs)	EMD (Rs. in Lakh)	Date & Time of Auction and Place of sale
1	M/s. Touchwood Weaves Pvt. Ltd, 1) Mr. Puneet Parshotam Bhatia 2) Mrs Aashima Puneet Bhatia	House No. 488, Mahavir compound, consisting of Ground Floor admeasuring 2200 sq.ft. built-up area & First Floor, admeasuring 2200 sq.ft. built-up area totally admeasuring about 4400 sq.ft. built-up, Bhiwandi- 421 302	19.03.2021 Rs. 11,23,85,929/- (Rupees:Eleven Crore Twenty-Three Lakh Eighty-Five Thousand Nine Hundred Twenty-Nine Only) as on 28.02.2021	85.00	8.50	12.06.2026 11.00 AM To 1.00 PM ASREC INDIA LIMITED
2	M/s. Touchwood Weaves Pvt. Ltd, 1) Mr. Puneet Parshotam Bhatia 2) Mrs Aashima Puneet Bhatia	Open Plot of land having area of 16000 sq.mtrs bearing Plot No.1 to 41, Gut Nos.1/5/1 of Village Apati, Taluka Khurd, Near Pali Junction, Off. Vikramgarh Road & Wada - Manor Road, Taluka Vikramgarh, District Palghar - 421 303	19.03.2021 Rs. 11,23,85,929/- (Rupees:Eleven Crore Twenty-Three Lakh Eighty-Five Thousand Nine Hundred Twenty-Nine Only) as on 28.02.2021	356.00	35.60	12.06.2026 11.00 AM To 1.00 PM ASREC INDIA LIMITED
3	Unitech Transformers Pvt Ltd (Under liquidation) through its suspended Directors & Joint/Co-borrowers Shri PK Haridas, Heena Haridas and PK Haridas (HUF)	Unit No.1041 (formerly known as Unit No.41), admeasuring 329 sq.ft. (super built-up area) situated on the First Floor of the Building known as 'Bhandup Industrial Estate', Bhandup Industrial Estate Co-operative Society Ltd., Kantilal Maganlal Estate situated at Revenue Survey No.117, Hissa No.2 and 119, Hissa No.3, C.T.S.No.235 of City Survey Bhandup in Registration District and Sub District of Mumbai Suburban, Near Krishna Cinema and Shangrilla Biscuit Factory, Lal Bahadur Shastri Marg, Bhandup (West), Mumbai - 400 078	10.01.2018 Rs. 18,00,73,027.00/- and Rs. 2,91,45,029/- aggregating to Rs. 20,92,18,056.00/- (Rupees Twenty Crores Ninety-Two Lakh Eighteen Thousand and Fifty-Six Only) as on 31.12.2017	66.00	6.60	12.06.2026 11.00 AM To 1.00 PM ASREC INDIA LIMITED
4	Unitech Transformers Pvt Ltd (Under liquidation) through its suspended Directors & Joint/Co-borrowers Shri PK Haridas, Heena Haridas and PK Haridas (HUF)	Unit No.1042 (formerly known as Unit No.42), admeasuring 232 sq.ft. (super built-up area) situated on the First Floor of the Building known as 'Bhandup Industrial Estate', Bhandup Industrial Estate Co-operative Society Ltd., Kantilal Maganlal Estate situated at Revenue Survey No.117, Hissa No.2 and 119, Hissa No.3, C.T.S.No.235 of City Survey Bhandup in Registration District and Sub District of Mumbai Suburban, Near Krishna Cinema and Shangrilla Biscuit Factory, Lal Bahadur Shastri Marg, Bhandup (West), Mumbai	10.01.2018 Rs. 18,00,73,027.00/- and Rs. 2,91,45,029/- aggregating to Rs. 20,92,18,056.00/- (Rupees Twenty Crores Ninety-Two Lakh Eighteen Thousand and Fifty-Six Only) as on 31.12.2017	36.00	3.60	12.06.2026 11.00 AM To 1.00 PM ASREC INDIA LIMITED

Last date for Submission of Bid Form is 11.06.2026 upto 4.00 P.M. The bid form or EMD received late for any reason whatsoever will not be entertained. Bid without EMD shall be rejected summarily. The date of inspection of properties will be done only by prior appointment. For detailed terms and conditions of the sale, please refer to our website: <https://asrecindia.co.in> or may Contact: Mr.N. Manjunath Email Id: manjunath@asrec.co.in, contact no. 022-61387025, may be contacted for any query.

Date: 19.05.2026 Sd/-
Place: Mumbai Authorised Officer ASREC (India) Ltd.



RALLIS INDIA LIMITED
A TATA Enterprise
Corporate Identity No. L36992MH1948PLC014083
Registered Office: 23rd Floor, Vios Tower, New Cuffe Parade, Off Eastern Freeway, Wadala, Mumbai-400 037
Tel: +91 22 6232 7400 E-mail ID: investor_relations@rallis.com Website: www.rallis.com

PUBLIC NOTICE - 78TH ANNUAL GENERAL MEETING AND RECORD DATE

The 78th Annual General Meeting ('AGM'/Meeting) of Rallis India Limited ('the Company') will be held on **Tuesday, June 23, 2026 at 3.00 p.m. (IST)** through Video Conference ('VC') / Other Audio Visual Means ('OAVM'), to transact the businesses as set out in the Notice convening the AGM which will be circulated. This is in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder, and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circulars dated April 8, 2020, April 13, 2020, May 5, 2020 and subsequent circulars issued in this regard, the latest being dated September 22, 2025 issued by the Ministry of Corporate Affairs (collectively referred to as 'MCA Circulars').

In compliance with the above MCA Circulars, the Notice of the AGM along with the Integrated Annual Report 2025-26 will be sent electronically to those Members whose e-mail addresses are registered with the Company / Registrar & Transfer Agent ('Registrar' or 'RTA') / Depository Participant ('DPs'). Further, a letter providing the web-link, including the exact path, for accessing the Annual Report will be sent to those Member(s) who have not registered their e-mail addresses. Pursuant to the aforementioned circulars, the requirement of sending physical copies of the Annual Report has been dispensed with. However, the Company shall send a physical copy of the Integrated Annual Report to those Members who request for the same at investor_relations@rallis.com mentioning their Folio No. / DP ID and Client ID and PAN.

Members (holding shares in electronic or physical form) whose email addresses are not registered can get their e-mail addresses registered for the purpose of receiving Notice of the 78th AGM and Integrated Annual Report 2025-26 electronically and to receive credentials for remote e-Voting by sending a request to the Company at investor_relations@rallis.com on or before 5.00 p.m. (IST) on Tuesday, June 16, 2026 by quoting the following details:

- Name, mobile no. and e-mail address
- Folio no. / DP ID and Client ID
- Self-attested copy of the PAN card and address proof viz. Aadhaar Card, Passport or front and backside of their share certificate (for Members holding shares in physical form)

The e-copy of the Integrated Annual Report of the Company for the Financial Year 2025-26 along with the Notice of the AGM, Financial Statements and other Statutory Reports will be available on the website of the Company at www.rallis.com and on the website of National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com. Additionally, Notice of the AGM will also be available on the website of the stock exchanges on which the securities of the Company are listed i.e., at www.bseindia.com and www.nseindia.com.

Members can attend and participate in the AGM through the VC/OAVM facility ONLY, the details of which will be provided by the Company in the Notice of the Meeting. Members attending the Meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The Company is pleased to provide remote e-Voting facility of NSDL before as well as during the AGM to all its members to cast their votes on all resolutions set out in the Notice of the AGM. Detailed procedure for such remote e-Voting will be provided in the Notice.

Members who have not updated their bank account details for receiving the dividends directly in their bank accounts through Electronic Clearing Service or any other means may follow the below instructions:

Physical Holding	Demat Holding
Send the following documents in original to the Registrar of the Company, MUFG Intime India Private Limited latest by Tuesday, June 2, 2026 : a. Form ISR-1 along with the supporting documents. The said form is available on the website of the Company at https://www.rallis.com/investors/investor-information and on the website of the RTA at https://web.in.mpmf.com/KYC-downloads.html b. original cancelled cheque bearing the name of the Member or first holder, in case shares are held jointly. In case name of the holder is not available on the cheque, kindly submit the following documents:- i) cancelled cheque in original ii) bank attested legible copy of the first page of the Bank Passbook / Bank Statement bearing the names of the account holders, address, same bank account number and type as on the cheque leaf and the full address of the Bank branch c. self-attested photocopy of the PAN Card of all the holders; and d. self-attested photocopy of any document (such as Aadhaar Card, Driving License, Election Identity Card, Passport) in support of the address of the first holder as registered with the Company	Members holding shares in demat form are requested to update their Electronic Bank Mandate with their respective Depository Participant (DPs) with whom they maintain demat account by Tuesday, June 2, 2026

Pursuant to the relevant SEBI Circulars, with effect from April 1, 2024, dividend shall be paid through electronic mode to Members holding shares in physical form only if the folio is KYC compliant. As per SEBI directives, with effect from November 19, 2025, payment of Dividends shall be processed in electronic mode only. Payment through dividend warrants or cheques has been discontinued.

Dividend and Record Date:
Members may note that the Board of Directors at its meeting held on April 27, 2026, had recommended a dividend of ₹ 3.00 per equity share of ₹ 1 each (i.e., 300%) ('final dividend'). The final dividend, if declared at the AGM, will be paid, subject to deduction of tax at source ('TDS'), on or after Thursday, June 25, 2026. The Company had fixed Thursday, June 4, 2026 as the Record Date for determining entitlement of Members to the final dividend for the financial year ended March 31, 2026.

Tax on Dividend:
Dividend income is taxable in the hands of the members and the Company is required to deduct tax at source ('TDS') from dividend paid to the members at rates prescribed in the Income Tax Act, 2025 (the 'IT Act'). In general, to enable compliance with TDS requirements, Members are requested to complete and / or update their Residential Status, PAN and Category as per the IT Act with their DPs if they hold shares in electronic form or in case shares are held in physical form, with the Company / Registrar, by submitting Investor Service Request Form - ISR1 duly signed by the first named Member along with self-attested copies of the documents stated therein on or before Thursday, June 4, 2026. Members who would like to avail tax exemption on the dividend being paid by the Company are requested to, on or before Tuesday, June 2, 2026:

- upload Form-121 and any other related documents as applicable on the depository website in case of holding in electronic form or
- e-mail the relevant documents at Csgexemptforms2627@in.mpmf.com.
- Non-Residents and Institutional Shareholders are requested to send the exemption documents at tdsdividend@rallis.com.

The detailed process of the same is available on the website of the Company at <https://www.rallis.com/investors/investor-information>.

For Rallis India Limited
Sd/-
Sariga P Gokul
Company Secretary & Compliance Officer
Place: Mumbai
Date: May 18, 2026

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
Execution Application No. 1752 OF 2025
IN
Arbitration Case No. 879/2024

Meera Cotton & Synthetics Mills Pvt. Ltd.)
Having ADM. Office at A-610,)
Express Zone, Opp. Adani Energy Dindoshi)
Center, Patel Vankar, Near Patel Engineering,)
W.E Highway, Malad (East), Mumbai - 400 097) ...Claimant
-VERSUS-
Megh Enterprises)
(Prop Mr. Ajay Bhupatral Sanghvi)
Having Address at 1101, Anandhi Heights,)
Ganesh Gawade Road, Above Bank of Baroda,)
Mulund (West), Mumbai - 400 080.) ...Respondent

Notice Under Rule 581 of Bombay High Court. (Original Side) Rules, 1980 to all concerned persons having claims over attached property.

WHEREAS in pursuance of a Warrant for Sale of immovable property dated the 16th day of April, 2026, the Sheriff has been directed to sell by public auction at the instance of the Claimant above named as follows: **Right, title and interest of the Respondent in the immovable property viz. Flat No. 1101, 11th Floor, Anandhi Heights, CHS Ltd., 1364B, Ganesh Gawade Road, Opp. Mirani Nagar, Above Bank of Baroda Mulund (West), Mumbai - 400 080.**

Notice is hereby given to all persons having any rights in or charges claims on the abovementioned property (other than claim involving objection to the attachment or seeking the removal of the same) that they should on or before the 17th day of June, 2026, lodge in this office an affidavit verified by oath oath or Solemn affirmation of such rights, interests/claims or charges.

Dated this 29th day of April, 2026. Yours faithfully,
(Mrs. Shonali K. Dighe)
Commissioner for Taking Accounts
High Court, Bombay
Room No. 505, 506, 511, 5th Floor,
Wockhardt Building No. 5, G. T. Hospital Compound,
Opp. L. T. Marg Police Station, Bombay - 400 001.

SEAL
Note: You are hereby informed that the free Legal Services from the State Legal Services Authorities, High Court Legal Services Committees, District Legal Services Authorities and Taluka Legal Services Committees, as per eligibility criteria are available to you and in case you are eligible and desire to avail the free Legal Services, you may contact any of the above Legal Services Authorities / Committees.

SHREE WARANA SAHAKARI BANK LTD., WARANANAGAR
TAL. PANHALA, DIST. KOLHAPUR

